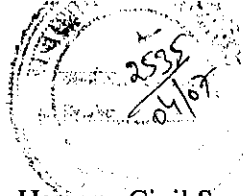


Rajasthan High Court
Jodhpur
No. 2698
Date: 05/7/23
R.J.S. (Estt.) Section

No. 12/23/2004-2HG-IV
Haryana Government,
Home Department,
(Home-IV Branch)



Haryana Civil Secretariat.
Dated, Chandigarh, the 22.06.2023

To
Registrar Generals of all High Courts.

Subject:- Appointment of Chairperson/Member of Haryana Human Rights Commission as per provisions (21 & 24) of Protection of Human Rights Act, 1993.

Sir/Madam,

I am directed to refer to the subject noted above and to say that the Haryana Government is in the process of appointment of Chairperson and one Member (Judicial) of Haryana Human Rights Commission.

2. Accordingly, I request you to kindly send the names of retired Hon'ble Chief Justices and retired Hon'ble Judges of your High Court, who are willing to be considered for appointment as Chairperson and Member of Haryana Human Rights Commission within a period of **one month** positively from the date of issue of this letter.

Yours sincerely,

Joint Secretary, Home (C)
for Additional Chief Secretary to Govt. Haryana,
Home Department

Endst.No. 12/23/2004-2HG-IV

dated:-22.06.2023

A copy is forward to the following with the request to forward the names of retired Hon'ble Chief Justices/Judges of High Courts, who are willing to be considered for appointment as Chairperson and Member of Haryana Human Rights Commission within one month positively:-

1. Secretary, Ministry of Home Affairs,
Government of India, New Delhi.
2. Chief Secretaries of all states.

Joint Secretary, Home (C)
for Additional Chief Secretary to Govt. Haryana,
Home Department

RAJASTHAN HIGH COURT, JODHPUR

No./RSJ/Estt.A(ii)/07/2023/2760

Date : 13/07/2023

Copy forwarded to following for information and necessary action:-

1. All retired Hon'ble Chief Justices and Judges of Rajasthan High Court, who have not attained the age of 67 years.
2. Computer Cell, Rajasthan High Court, Jodhpur for uploading the same on official website of Rajasthan High Court and E-mail to retired Hon'ble Judges.

Registrar (Admn.)

NOTICE

The applications are invited for the post of Chairperson and one Member (Judicial) of Haryana Human Rights Commission under the protection of Human Rights Act, 1993(21 & 24). The eligible criteria are as under :-

Chairperson:-

- a) **Qualification :-** A Chairperson of the HHRC will be a retired Chief Justice/Judge of a High Court.
- b) **Term :-** Three years or upto the age of 70 years whichever is earlier.
- c) **Salary and allowances :-** The salary and allowances, will be equal to Chief Justice of Punjab and Haryana High Court subject to reduced pension benefit, if any.

Member:-

- a) **Qualification :-** A Member of the HHRC will be a retired Judge of High Court or District Judge in the state with a minimum of seven years experience as District Judge.
- b) **Term :-** Three years or upto the age of 70 years whichever is earlier.
- c) **Salary and allowances :-** Salary and allowances, will be equal to a Judge of Punjab and Haryana High Court subject to reduced pension benefit, if any.

3. Willing persons are requested to send their applications to the undersigned alongwith full Bio-data within a month from date of publication. The notice is also available on www.homeharyana.gov.in.

Sd/-

Joint Secretary, Home (C)
for Additional Chief Secretary to Govt. Haryana,
Home Department